

FORM NO. 73

Statement of income distributed by a securitisation trust to be provided to the investor under section 221

Part A: Particulars of the Investor										
1.	Name:								<i>(refer Note 1)</i>	
2.	Address:								<i>(refer Note 2)</i>	
3.	Permanent Account Number (PAN):									
4.	E-mail Id:									
5.	Contact Number:								Country Code	Country Code
6.	Name of the securitisation trust:									
7.	PAN of the securitisation trust:									
Part B: Other Information										
8.	Tax Year:									
9.	Details of the income paid or credited/ deemed to be credited by the securitisation trust to the investor during the tax year:									
	Sl. No.	Amount paid or credited or deemed to be credited	Date of payment or credit or deemed to be credited	Breakup of Amount paid / credited under the Heads of Income						
				'Income from House Property'	'Business or profession'	'Long Term Capital Gains'		'Short Term Capital Gains'		'Income from other sources'
						Capital Gains Code <i>(refer Note 3)</i>	Amount	Capital Gains Code <i>(refer Note 3)</i>	Amount	'Dividend' Others (specify if taxed at special rates)
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10) (11)
	1.									
	2.	<i>(Repeat, if required)</i>								

Verification	
<p>I, _____, hereby declare that the information provided in this application is true and correct to the best of my knowledge. I have not concealed any relevant fact.</p>	
<p>I am submitting this application in my capacity as _____ (designation), holding PAN _____ and I am competent to verify and submit this _____ application.</p>	
<p>Place: Date:</p>	<p>Signature: Name: Designation:</p>

Notes:

1. The name shall include full name of the investor or the securitisation trust.
2. The address shall include flat/door/building, road/street/block/sector, area/locality, post office, town/city/district, state, country and pin code.
3. In Part B (Sl. No. 9), Capital Gains Code is to be selected from the following: —

Sl. No.	Capital Gains	Code
1.	Long term capital gain chargeable at 12.5% under section 198	1
2.	Long term capital gain chargeable at 12.5% under section other than section 198	2
3.	Long term capital gain chargeable at 20%	3
4.	Short term capital gain chargeable at 20% under section 196	4
5.	Short term capital gain chargeable at 30%	5
6.	Short term capital gain chargeable at applicable rates	6

4. Some of the information in the form would be pre-filled to the extent possible.
5. The amount mentioned in this form is to be filled in rupees unless stated otherwise.